CENTRAL ADMINISTRTIVE TRIBUNAL CUTTACK BENCH: CUTTACK

O.A. No. 445 of 2012

Order dated 11th June, 2012.

<u>CORAM</u> THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

Heard Mr. DS.K.Ojha, Learned Counsel appearing for the Applicant and Mr. L.Jena, Learned ASC appearing for the Respondents and perused the materials placed on record.

It has been contended by Mr. Ojha, Learned Counsel for the Applicant that after the orders at Annexzure-A/1 & A/4 and despite representation at Anexure-A/5 the applicant has not been given any posting order for which he has been deprived of getting his livelihood. Hence he has prayed to direct the Respondents to give him posting forthwith so that he can earn means of sustenance during these hard days. Mr. Jena, Learned ASC submitted that he has no instruction on the allegations made by the Applicant in this OA. Be that as it may, since the representation of the applicant at Annexure-A/5 is pending consideration before the Respondent No.3 and according to the Applicant's Counsel he is the competent authority to give the applicant posting immediately, without entering to the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider the pending representation of the applicant at Annexure-A/5 keeping in mind the order at Annexure-A/1 & A/4 and communicate the decision to the applicant in a well reasoned order within a period of four weeks.

Copy of this order along with OA be sent to the Respondent No.3 for compliance and free copy of this order be given to Learned Counsel for both sides as per rules.

Member (Judl.)